

विदेश व्यापार महानिदेशालय
डीईएस- V अनुभाग

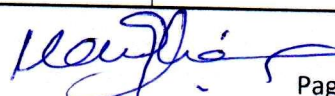
बैठक No.06/AM-21 दिनांक 18.02.2021 वास्तव में 18.02.2021, 01.03.2021 को लाइसेंस वर्ष 2020-21 के लिए पैरा 4.07 (मैन्युअल) एफटीपी 2015-20, इयूटीकूट योजनाओं (अध्याय -4) तहत मामलों पर विचार करने के लिए आयोजित किया गया। श्री एस बी एस रेड्डी (Addl DGFT) की अध्यक्षता में विदेश व्यापार महानिदेशालय उद्योग भवन के कमरा नंबर 102 में निम्नलिखित अधिकारी उपस्थित थे:

क्र.सं.	प्रतिनिधियों के नाम और उनके पदनाम	विभाग
1.	श्री कुलदीप सिंह, सहायक निदेशक -1	O/o DC(MSME)
2.	डॉ. राम आसरेलाल, सलाहकार	DGFT
3.	श्री शैश कुमार, सलाहकार	DGFT
4.	श्री नंदलाल, सलाहकार	DPIIT
5.	जेडी गिरी, भूतपूर्व उपाध्यक्ष	AEPC
6.	श्री मनोज कुमार मीणा, उप निदेशक	DGFT

Minutes of Meeting Number: 06/AM21 Dt. 18.02.2021

Case No. 01	M/s. Sudarshan Jeans P. Ltd.			
NC Meeting No. 06/AM21 dated: 18/02/2021	F. No. 01/84/050/00173/AM17/ Des-V			
RA F. No.31/83/040/00033/AM17	Adv. Authorization. No. 3110066243Dated:12.07.2016			
Decision: Committee considered the case as per agenda and observed that firm's representation dated 07.02.2020 for fixation of norms against the above said Adv. Authorization which was rejected by NC in its meeting No. 21/84-ALC/2016 dated 19.01.2017. Committee went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 18.02.2021 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:				
S.No.	Details of Export List	Qty	Details of import item	Qty. Recommended
01.	Terry Towel Consisting of 70% cotton and 30% bamboo fiber.	25333.330 Kg.	Bamboo Fiber	9880 Kgs.
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No. 02	M/s. Shankar Packaging Limited			
NC Meeting No. 06/AM21 Dated: 18/02/2021	HQ File : 01/84/050/00772/AM21/			
RLA File:34/24/040/00154/AM21/	Adv. Authorization. No./Date 3410046445 Dt. 05.10.2020			
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the representation dated 02.01.2021 for re-fixation of norms along with complete catalogue for conductive black (import item s. n. 05). Committee went through the details submitted in this case and decided to rectify the norms for all above said advance authorizations as under:				
Export item	Qty.	Sl.	Import item name	Qty. Recommended
FLEXIBLE INTERMEDIATE BULK CONTAINERS [NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT,	973.580 MT	1.	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product
		2.	PP ENTIRA ANTISTATIC	1.05 kg/kg content in export product



PP ENTIRA ANTISTATIC:3 MT, MASTERBATCH COLOUR:9.81 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT] (Antistatic or conductive FIBC Bags)	3.	MASTERBATCH COLOUR	1.05 kg/kg content in export product
	4.	POLYPROPYLENE FABRIC TAPE	1.05 kg/kg content in export product
	5.	CONDUCTIVE BLACK(Conductive compound in MLDPE Base)	1.05 kg/kg content in export product
	6.	LLDPE	1.05 kg/kg content in export product
	7.	LDPE	1.05 kg/kg content in export product
	8.	U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	16.000 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No. 03	M/s. Poligof – Micro Hygene Ind. Pvt. Ltd.				
NC Meeting No. 06/AM21 dated: 18/02/2021	F. No. 01/84/050/00363/AM17/ Des-V				
RA F. No. 03/95/040/00455/AM17	Adv. Authorization. No. 0310808933 Dated:02.11.2016				
Decision: Committee considered the case as per agenda and observed that firm's representation dated 02.11.2020 for fixation of norms against the above said Adv. Authorization which was rejected by NC in its meeting No. 18/84-ALC3/2017 Dt. 07.12.2017. Committee went through the details submitted in this case and based on written comments of Sh. Shaish Kumar, Tech. Authority, committee decided to ratify the norms as under:					
S. No.	Details of Export List	Qty	Details of import item		Qty Recommended
01	PE Breathable Film/Back sheet with NonWoven Laminate.	1,00,000 Kg.	1	M LLDPE	19246 Kg.
			2	Breathable Compound (PE Based)	35754 Kg.
			3	Non Woven Fabric of Rel. GSM	53900 Kg.
			4	Hot Melt Adhesive	1100 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.					

Case No. 04		M/s. Natroyal Industries P. Ltd.		
NC Meeting No. 06/AM21 dated: 18/02/2021		F. No. 01/84/050/00029/AM20/DES-V		
RA F. No.34/24/040/00014/AM20/		Adv. Authorization. No. 3410045057 dated 22.04.2019		

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the representation dated 20.02.2020 for re-fixation of norms for 13% wastage instead of 5%, as earlier approved by NC in its meeting No.04/-ALC/2019 dated 24.04.2019. Committee went through the details submitted in this and decided to ask the firm to furnish the following:

1. Adv. Authorization copy.
2. Complete manufacturing process along with stage wise wastage.
3. Complete set of application.

The case stands deferred for re-listing in next meeting.

Case No. 05	M/s. AYM Syntex Limited
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/171/00297/AM20/DES.V
RA F. No. 03/95/040/00643/AM16	Adv. Authorization. No. 0310800537 Dated: 01.12.2015

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm vide their letter dated 21.11.2019 has requested to delete the GSM condition which was approved in Meeting No.30/84-ALC3/2015 dated 25.02.2016. Committee went through the details of import /export items in this adv authorization and decided to delete the GSM condition.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No. 06	M/s. Centwin Hosiery Mills Pvt. Ltd.
NC Meeting No. 06/AM21 dated: 18/02/2021	F. No. 01/84/050/00279/AM10/DES.V
RA F. No.32/21/040/024//AM10	Adv. Authorization. No. 3210040407 dated 22.05.2009

Decision: Committee considered the case as per agenda and observed that firm's representation dated 09.09.2020 for fixation of norms against the above said Adv. Authorization which was rejected by NC in its meeting No. 28/84-ALC/2010 dated 18.10.2009. Committee went through the details submitted in this case decided to ratify the norms as under:

S. No.	Details of Export List	Qty	Details of import item		Qty Recommended
01	71/176-Gents Jacket with Lining for outer Fabric 82% Cotton 18% Polyester flat back Sherpa Fleece for inner full sleeve 100% Cotton Jersey for Cuff and Bottom 97% Cotton 35% Spandex RIB as Style No. 581E045.	36036 Nos.	1	HA-579 100% Polyester flat back Sherpa Fleece Weight 390 GM +/-5% LYD (280GM/M2 width 58 inch (38974.17yds).	39639 Sq. Mtr.
			2	205/1 100% Cotton Jersey Weight 180GM/M2(+/-3% width 71 inch Cut table (+/-1) (4642.21kgs)	25790 Sq. Mtr.
			3	205/1 Cotton+70D Spandex 2x2 RIB (97% Cotton 3% Spandex) Weight 360GM/M2 (+/-3%) width 50 inch Cut Table (+/-1) (4871.90 kgs)	13533 Sq. Mtr.
			4	32S/1x2 Cotton + 105/1CVC60/40 3- Thread Fleece (82% Cotton 18% Poly) weight 285 GM/M2 (+/-3%) width 75 inch Cut Table (+/-1) (25724 Kgs)	89369 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No. 07	M/s. Kapoor Cotsyn Exports
NC Meeting No. 06/AM21 dated: 18/02/2021	F. No. 01/84/050/00073/AM13/DES.V


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RA F. No.30/24/040/00007//AM13		Adv. Authorization. No. 3010085714dated 07.05.2012		
Decision: Committee considered the case as per agenda and observed that firm's representation dated 07.10.2020 for fixation of norms against the above said Adv. Authorization which was rejected by NC in its meeting No. 10/84-ALC/2013 dated 14.06.2012. Committee went through the details submitted in this case decided to ratify the norms as per amendment sheet dated 16.05.2012 issued by RA, Ludhiana as under:				
S.No.	Details of Export List	Qty.	Details of import item	Qty. Recommended
01	55% Cotton 45% Polyester Fleece Knitted Mens Hooded Jackets (GSM 260 +/- 10%)	6600 Nos.	55% Cotton 45% Poly piece dyed knitted, brushed three thread fleece fabric (GSM 260 +/- 10%)	6336.40 Kgs (12194 Sq. Mtr.)
			60% cotton 40% polyester rib 1X1 piece dyed knitted (GSM 260 +/- 10%)	1996.40 Kgs. (3696 Sq. Mtr)
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No. 08		M/s. Abhitex International		
NC Meeting No. 06/AM21 dated: 18/02/2021		F. No. 01/84/050/00461/AM19/DES.V		
RA F. No. 05/23/040/00194//AM20		Adv. Authorization. No. 0510411645 dated 27.08.2019		
Decision: Committee considered the case as per agenda and observed that firm's representation dated 24.11.2020 for fixation of norms against the above said Adv. Authorization which was rejected by NC in its meeting No. 17/84-ALC/2019 dated 11.03.2020 due to non-appearing before Norms Committee for Personal Hearing. Committee went through the details submitted in this case decided to ratify the norms as under:				
S.No.	Details of Export List	Qty	Details of import item	Qty Recommended
01	Memory Foam Bath Rug Consisting 100% Polyester Coral Fleece Fabric, 260 GSM, 100% Polyurethane Foam, PVC RUG PAD 200 GSM, Knit Fabric 60 GSM and Binding Tape (Size: 20 X 30 Inches)	7320	Fabric for Foam Rug Consisting 100% Polyester Coral Fleece Fabric, 260 GSM, 100% Polyurethane Foam, PVC RUG PAD 200 GSM, Knit Fabric 60 GSM.	2865 Sq. Mtr.
			Binding Tape	878 Sq. Mtr.
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No. 09	M/s. Micaply
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/050/00040/AM16/DES.V
RA F. No.11/24/040/00016/AM15/	Adv. Authorization. No.1110028134 Dated 24.03.2015.
Decision: Committee considered the case as per agenda and observed that firm's representation dated 30.06.2020 for re-fixation of norms against the above said Adv. Authorization which was approved on repeat basis with AA No.1110027807 dated 16.12.2013 in NC meeting No.03/84AM-19 dated 10.05.2018. Committee went through detailed submitted in this case and based on written comments from DPIT vide F. No.7/162/2015 –DSW, decided to ratify the norms as under:-	

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Safety Helmet (Bulletproof Helmet)	620 Nos.	Aramid Fabric Type T 741 PHF 1 Phenolic Prepeg width 150 cm, Fiber TWARON@ 3360 DTEX, Weight 465 Gr/sqm BTN 59039091	Net + 5% wastage

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No. 10	M/s RICHA& CO.
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/050/000249/AM20/DES-V
RA F. No.	Adv. Authorization. No. 0510412909 Dated 13.12.2019.
Decision: Committee considered the case as per agenda and observed that firm's representation dated 04.01.2021 for amendment in style No. from CN435306MI to CN411998MI in the export Sl.No.3. Committee went through the details submitted by the firms in this case and decided to reject the case and instruct the firm to apply a fresh.	

Case No. 11	M/s RICHA& CO.
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/050/000248/AM20/DES-V
RA F. No.	Adv. Authorization. No. 0510407883 dated 25.09.2018.
Decision: Committee considered the case as per agenda and observed that firm's representation dated 04.01.2021 for re-fixation of norms for above said authorization. Firm stated that amendment in license for 2 nd time i.e., for ladies dress falls under SION J-288 and consumption is well within sanctioned limit. Now, they are applying for the redemption of license. But, CLA, Delhi has insisting the form to get the norm fixed for 2 nd amendment in license whereas the norms of 1 st two export product has already been fixed and 3 rd export product falls under SION. Committee went through the details submitted by the firms in this case and decided to reject the case and instruct the firm to apply a fresh.	

Case No. 12	M/s RICHA& CO.
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/171/00294/AM20/DES-V
RA F. No.	Adv. Authorization. No.0510413398 Dated 21.01.2020.
Decision: Committee considered the case as per agenda and observed that firm's representation dated 03.01.2021 for amendment in export item at Sl. No. 1, 2, 4, 6, and newly added export item at No.8 of approved norms in Meeting No.15/AM20 dated 12.12.2019 actually held on 12.01.2020. Committee went through the details submitted by the firms in this case and decided to reject the case and instruct the firm to apply a fresh.	

Case No. 13	M/s. Gaurav International (SPL)
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/171/00294/AM20/DES-V
RA F. No.05/23/195/00021/AM20	Adv. Authorization. No.0510413654 Dated 19.02.2020
Decision: Committee considered the case as per agenda and observed that firm's representation dated 03.01.2021 for amendment in decision of Special Advance Authorization which was approved in NC Meeting No.15/AM20 dated 12.12.2019, actually held on 14.02.2020. Firm has stated that buyer has cancelled the complete order for export Sl.No.2, Style No. 295811466002- OTTOMAN PANT and increase the order for Ladies Hooded Top Style No. 295811466001-OTTOMAN HOODIE from 742 pieces to 1162 pieces for export Sl.No.1. Committee went through the details submitted by the firms in this case and decided that CLA, Delhi may do proportionate enhancement/reduction in this matter.	

Case No. 14	M/s. Sumilon Industries Ltd.
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/050/00326/AM15/DES-V
RA F. No.52/24/040/00052/AM15	Adv. Authorization. No.5210041368 Dated 31.12.2014
Decision: Committee considered the case as per agenda and observed that firm's representation dated 14.09.2020 for amendment in import item SL.No.1, i.e., Viscose Filament Yarn to Viscose/Polyester Filament Yarn. Firm stated that after getting this amendment it will be able to club this Advance Authorization with Advance Authorization No.5210041057 dated 20.05.2014 for EODC/Regularization. Committee went through the details submitted by the firms in this case and decided to reject the case.	

Case No. 15	M/s S.L. Banthia Textiles Industries Pvt. Ltd.
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/050/00374/AM15/DES-V
RA F. No.52/24/040/00050/AM15	Adv. Authorization. No.5210041335 Dated 19.12.2014
Decision: Committee considered the case as per agenda and observed that firm's representation dated 02.12.2020 for fixation of norms as their case was rejected in NC Meeting No.15/84-ALC3/2015 dated 30.07.2015 due to non submission of required documents. Committee went through the details submitted by the firms in this case and decided to ask the firm to furnish hard copy of the following:- 1. Manufacturing process. 2. Calculation sheet and justification of higher wastage. The case stands deferred for re-listing in next meeting.	

Case No. 16	M/s Ultra Denim Pvt. Ltd.			
NC Meeting No. 06/AM21 dated: 18/02/2021	F. No. 01/84/050/00604/AM19/DES.V			
RA F. No.08/24/040/00370/AM19	Adv. Authorization. No. 0810144446 Dated 31.01.2019			
Decision: Committee considered the case as per agenda and observed that firm's representation dated 27.08.2020 for fixation of norms as their case was rejected in NC Meeting No.11/84-ALC3/2019 dated 03.10.2019 due to non submission of required documents. Committee went through the details submitted by the firms in this case and decided to ratify the norms for above said Advance Authorization as under:-				
S.No.	Details of Export List	Qty	Details of import item	Qty Recommended
01	Cotton Dyed Denim Cloth with without over-Dyeing Printing Coating Containing 50% or more by Weight of 97% Cotton (97% cotton 3% spandex yam Lycra yam)	154000 Kg.	Vat Indigo Blue Solution Dye 30% Strength Cotton Content in the Export Product.	25564 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No. 17	M/s Ultra Denim Pvt. Ltd.			
NC Meeting No. 06/AM21 dated: 18/02/2021	F. No. 01/84/050/00425/AM19/DES.V			
RA F. No.08/24/040/00369/AM19	Adv. Authorization. No. 0810144445 Dated 31.01.2019			
Decision: Committee considered the case as per agenda and observed that firm's representation dated 27.08.2020 for fixation of norms as their case was rejected in NC Meeting No.11/84-ALC3/2019 dated 03.10.2019 due to non submission of required documents. Committee went through the details submitted by the firms in this case and decided to ratify the norms for above said Advance Authorization as under:-				
S.No.	Details of Export List	Qty	Details of import item	Qty Recommended

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01	Cotton Dyed Denim Cloth with without over-dyeing printing coating containing 50% or more by weight of cotton (97% cotton 3% spandex yam lycra yam)	154000 Kg.	Vat Indigo Blue Solution Dye 30% Strength (Cotton Content in the Export Product)	25564 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No. 18	M/s. SWATY BHINDE - LOUVERLINE BLINDS
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/050/00675/AM19/DES-V
RA F. No.52/24/040/00306/AM15	Adv. Authorization. No.0710111065Dt: 02.02.2017
Decision: Committee considered the case as per agenda and observed that firm was asked by e-mail dated 25.11.2019 to furnish the following:- <ol style="list-style-type: none"> 1. Bifurcation of export product size wise. 2. Quantity of export item in numbers for each size, furnish in Sq. Mtrs. Of each size. 3. Type and specification of import item Firms reply is not yet received. Therefore, Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No. 19	M/s. PRIMO FASHIONS
NC Meeting No. 06/AM21 dated : 18/02/2021	F. No. 01/84/050/00220/AM19/DES-V
RA F. No.52/24/040/00015/AM17	Adv. Authorization. No. 3210077953 Dated 11.08.2016.
Decision: Committee considered the case as per agenda along with the relevant documents and noted that firm has submitted their reply on dated 21.10.2020. Therefore committee decided to refer the case to DCMSME for examination. The case stands deferred for re-listing in next meeting.	

Case No. 20	M/s. Himatsingka Seide Ltd.
NC Meeting No.06/AM21 dated 18.02.2021 actually held on 1/3/2021	F. No. 01/84/050/00448/AM17/DES-V
RA F. No.07/24/040/00146/AM16/	Adv. Authorization No.0710108689dated 04.09.2015.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 09.12.2020. Committee went through the details submitted in this case and decided to refer the case to Shri R.A. Lal for examination. The case stands deferred for re-listing.	

Case No.21	M/s. GOKUL POLYMERS PVT LTD
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00336/AM18/DES-V
RA F. No.05/23/040/00417/AM18/	Adv. Authorization No.0510405435 dated 24.01.2018.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the was asked to furnish the following; <ol style="list-style-type: none"> 1. Net import content of each raw material in export product including indigenous input if any. In the reply only total consumption of raw materials has been given. 2. Calculation for requirement of raw materials both imported and indigenous giving separately wastage occurred in the process. 3. Weight of export product in Kgs. The reply not yet received therefore the Committee decided to send a final reminder for on the above said points. The case stands deferred for re-listing in next meeting.	



Case No. 22	M/s. Jindal Polyfilms Ltd.
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00179/AM18/DES-V
RA F. No.05/23/040/00228/AM18/	Adv. Authorization No.0510403977 dated 08.09.2017
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm is asking wastage as per SION J-370 which is 17%. Committee felt that wastage in SION is very high. Therefore, norms Committee felt that this issue needs to be examined taking into consideration of other applicants data.</p> <p>Norms Committee formed a sub committee comprising (i) Shri Manoj Kumar Meena, Deputy Director, (ii) Nand Lal (DPIIT), (iii) Shaish Kumar (Consultant).</p> <p>The case stands deferred for re-listing.</p>	

Case No.23	M/s. S.B. INTERNATIONAL
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00590/AM19/
RA F. No.06/24/040/00062/AM19/	Adv. Authorisation No.0610039091 Dated:16.01.2019
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete specification of import item-1. 2. Drawing/design/layout of export item along with CAD and % efficiency. 3. Calculation sheet to arrive at the quantity of raw material asked for. 4. Net content of each raw material in each export product. <p>The reply not yet received therefore the Committee decided to send a final reminder for on the above said points. The case stands deferred for re-listing.</p>	

Case No. 24	M/s. Pret Interpret Clothing P. Ltd.
NC Meeting No.06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00318/AM18/DES-V
RA F. No.07/24/040/00163/AM18/	Adv. Authorisation No. 0710112111 dated 07.09.2017
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the measurement chart of each export product. The reply not yet received therefore the Committee decided to send a final reminder for on the above said points. The case stands deferred for re-listing.</p>	

Case No.25	M/s. G.S. Exports
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00350/AM19/
RA F. No.33/24/040/00010/AM19	Adv. Authorization. No. 3310030493 Dated:01.11.2018
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to furnish the following:</p> <ol style="list-style-type: none"> 1. Details of indigenous inputs with their quantity. 2. GSM of import item, width of import item. 3. Justification for a wastage of 10.70 % <p>The reply not yet received therefore the Committee decided to send a final reminder for on the above said points. The case stands deferred for re-listing.</p>	

Case No.26	M/s. SURGEINE HEALTHCARE INDIA PVT. LTD.
NC Meeting No. 06/AM21 dated 18.02.2021	F. No. 01/84/050/00219/AM19/DES-V

actually held on 01.03.2021	
RA F. No.05/24/040/00227/AM19/	Adv. Authorisation No.0510407253 dated 19.07.2018
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the CAD for each export product has been sent to DCMSME. But, Comments from O/o DCMSME is still awaited. The case stands deferred for re-listing.	

Case No.27	M/s. WEAR WELL INDIA PVT. LTD.
NC Meeting No.06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00085/AM19/ DES-V
RA F. No.05/24/040/00103/AM19/	Adv. Authorization No. 0510406554 dated 22.05.2018.
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the CAD for each export product has been sent to DCMSME. But, Comments from O/o DCMSME is still awaited. The case stands deferred for re-listing.	

Case No.28	M/s. SWASTIK POLYMERS
NC Meeting No.06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00125/AM20/ / Des-V
RA F.No.05/24/040/00186/AM20//Des-V	Adv. Authorization 0510411060 Dtd :26.06.2019
Decision: Committee considered the case as per agenda along with other relevant papers and based on the recommendation by DPIIT, committee decided to ask the firm to furnish the following:- <ol style="list-style-type: none"> 1. Net import content in export item, 2. Complete calculation for the requirement of raw materials, indicating separately wastage of raw materials and also comparison with SION fixed for the respective equivalent item. 3. A copy of CAD, CAM and lay out for manufacturing the export item. The case stands deferred for re-listing.	

Case No.29	M/s. SWASTIK POLYMERS
NC Meeting No.06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00140/AM20// Des-V
RA F. No. 05/24/040/00209/AM20/ /Des-V	Adv. Authorization. 0510411131 Dt:03.07.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to furnish the Net weight of export product indicating net content of all three inputs. The reply not yet received therefore the Committee decided to send a final reminder for on the above said points. The case stands deferred for re-listing.	

Case No.30	M/s. SWASTIK POLYMERS
NC Meeting No.06/AM21 dated 18.02.2021 actually held on 01.03.2021	F.No. 01/84/050/00116/AM20/ Des-V
RA F.No. 05/24/040/00167/AM20/	Adv. Authorization 0510410996 Dt: 19.06.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to furnish the Net weight of export product indicating net content of all three inputs. The reply not yet received therefore the Committee decided to send a final reminder for on the above said points. The case stands deferred for re-listing.	

Case No.31	M/s DHARMESH TEXTILES LIMITED
NC Meeting No.06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No.01/84/050/00191/AM19/
RLA File No: 33/24/040/00005/AM19/	Adv. Authorization. No.3310030461 Date: 10.08.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested vide letter dated 09.09.2020 for amendment in import item serial No.6 and 7. Committee went through the details submitted in this case and decided to ratify the norms for the above said advance Authorization as under:- Export item: Mat and Matting Quantity: 34400 Sq. Mtrs. (weight 44,444.8 Kg.)	

Sr. No.	Import Items	Quantity recommended in kg/sq. of export product
1	PEC, CATIONIC BCF SINGLE 1000D/90F	0.367
2	PP PRIMARY BACKING	0.109
3	SB LATEX-HITEX S307A (50% Solid)	0.368
4	COMBIPRINT PP7 Thickner	0.009
5	LATEX PFR 9086 (70% solid)	deleted
6	INKJET INK	0.02
7	PP MULTI FILAMENT YARN	0.085
8	ACTIVATOR (50% Solid)	deleted
9	PACK C (10% solid)	deleted

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.32	M/s. HIMATSINGKA SEIDE LTD
NC Meeting No.07/AM20 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00676/AM19/ DES-V
RA F. No.07/24/040/00354/AM17/	Adv. Authorization No. 0710111124dated 14.02.2017.
Decision : Committee considered the case as per agenda and based on recommendation from Tech – 1, Committee decided to ask the firm to furnish the following:- 1. Exact name of sizing chemicals. 2. Exact chemical name of import item 4 to 33 with catalogue (value in terms of percentage FOB value). 3. Proof of production/corresponding consumption for the last two years, duly certified by CA. The case stands deferred for re-listing.	

Case No. 33	M/s. GOKALDAS EXPORTS LTD		
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00688/AM19/ DES-V		
RA F. No.07/24/040/00330/AM18/ Dated 02.2018	Adv. Authorization No.0710112865dated 23.02.2018.		
Decision : Committee considered the case as per agenda and noted that the firm has requested for fixation of norms vide letter dated 19.11.2020 as their case was rejected in NC meeting No.09/84-ALC 3/2019 dated 29.08.2020. Committee went through the details submitted in this case and decided to ratify the norms for above said authorization as under:-			
Details of Export List	Qty.	Details of import item	Qty. Recommended
Mens Jackets with detachable inner made of 100%, Nylon Twill DWR coated woven fabric GSM 125 +/- 5% and 100% Polyester Microfiber woven Fabric Double Water Repellent GSM 72 +/- 10%	7,000 Nos.	100% Polyester microfiber woven fabric, double, water repellent, width 58 inches +/- 5% gsm 72 +/- 10%	18,706 Sq. Meter
		100% Nylon 210T Taffeta woven lining fabric, width 60 inches +/- 5% GSM 70 +/- 10%	32,972 Sq. Meter
		100% Polyester brushed tricot, water repellent lining fabric width 60 inches +/- 5% GSM 215 +/- 10%	2,064 Sq. Meter
		100% Polyester, tricot lining fabric width 60 inches +/- 5% GSM 80 +/- 10%	7113 Sq. Meter
		70% Polyester 30% Viscose Non-woven Non-fusible Interlining, width 60" +/-5%	4893 Yard

		GSM 50 +/-10%	
		100% Polyester MICROTEMP one side scrim wadding, width 60" +/- 5% GSM 5% 85 +/- 10%	21,336 Sq. Meter
		100% Nylon Twill DWR coated woven fabric width 57 inches +/- 5% GSM 125 +/- 5%	25,166 Sq. Meter
		100% Nylon Taffeta Coated woven lining fabric width 58" +/-5% GSM 73 +/- 10%	8,828 Sq. Meter
		57% Recycled Polyester, 43% Polyester Mesh knited lining fabric width 61 inches +/- 5% GSM 70 +/- 10%	7,103 Sq. Meter
		70% Polyester 30% Viscose Non-woven Non-Fusable Interlining, width 60" +/- 5% GSM 60 +/- 10%	599 Yard
		100% Polyester wadding width 60" +/- 5% GSM 80 +/- 10%	0.106 Yard/Pcs

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No. 34	M/s Kotex Industries Pvt. Ltd.
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/050/00688/AM19/ DES-V
RA F.No.52/24/040/00006/AM20	Advance Authorization No.5210043050 dated 02.05.2019
Decision : Committee considered the case as per agenda and noted that the firm has requested for fixation of norms vide letter dated 03.02.2020 as their case was rejected in NC meeting No.12/84-ALC 3/2019 dated 12.04.2019. Committee went through the details submitted in this case and decided to ratify the norms for above said authorization as applied.	
RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No. 35	M/s AMARYLLIS HEALTHCARE PRIVATE LIMITED
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	File No:01/84/050/00063/AM20/
RLA File :07/24/040/00028/AM20/	Lic.No/Date:0710114903 dated 15.05.2019
Decision : Committee considered the case as per agenda and noted that the firm has requested for fixation of norms vide letter dated 06.02.2020 as their case was rejected in NC meeting No.13/84-ALC 3/2019 dated 31.10.2019 actually held on 25.11.2019. Committee went through the details submitted in this case and decided to refer the case to O/o DCMSME for examination.	
The case stands deferred for re-listing.	

Case No. 36	M/s Amaryllis Healthcare Private Limited
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	HQ File :01/84/050/00251/AM20/
RLA File :07/24/040/00112/AM20/	Lic.No. 0710115387 Date:05.09.2019
Decision : Committee considered the case as per agenda and noted that the firm has requested for re-fixation of norms vide letter dated 05.01.2021 as their case was approved in NC meeting No.03/84-ALC 3/2020 dated 17.09.2020. Committee went through the details submitted in this case and decided to refer the case to O/o DCMSME for examination.	
The case stands deferred for re-listing.	



Case No. 37	M/s Abhishri Packaging Ltd.
NC Meeting No. 06/AM21 dated	HQ File : 01/84/050/00064/AM18
RLA File : 03/94/040/00151/AM18	Lic. No. 0310813500 Date: 24.5.2017

Decision: Committee considered the case as per agenda and noted that the firm has requested vide their letter dated 15.01.2021 for re-fixation of norms as their case was approved in NC meeting no-11/84-ALC3/2017 dated 31.08.2017. Committee went through the details submitted in the case and decided to ratify the norms as under:-

Export Item : Suitcase Made of PP (Expandable) (55 Cms)

Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 55 Cms.
Suitcase Made of PP (Expandable) (55 Cms)	10000.0	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	1.155 Kgs.
		2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.115 Kgs.
		3.Slider No. 5	Net to net
		4. Slider No. 8	Net to net
		5. Zipper No.5	Net +2%
		6. Zipper No. 8	Net +2%
		7. PU Coated Polyester Fabric(80 GSM)	1.21 Sq. mtrs.
		8.TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net

2. Export Item : Suitcase Made of PP (Expandable) (66/67/68Cms)

Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 66/67/68Cms.
Suitcase Made of PP (Expandable) (66 /67/68Cms)	10000.0	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	1.87 Kgs.
		2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.187 Kgs.
		3.Slider No. 5	Net to net
		4. Slider No. 8	Net to net


	5. Zipper No.5	Net +2%
	6. Zipper No. 8	Net +2%
	7. PU Coated Polyester Fabric(80 GSM)	1.485 Sq. mtrs.
	8.TSA Lock	Net to net
	9. Wheels	Net to net
	10. Pull Handle	Net to net

3. Export Item : Suitcase Made of PP (Expandable) (75/77Cms)

Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 75 /77Cms.
Suitcase Made of PP (Expandable) (75/77Cms)	10000.0	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	2.163 Kgs.
		2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.21 Kgs.
		3.Slider No. 5	Net to net
		4. Slider No. 8	Net to net
		5. Zipper No.5	Net +2%
		6. Zipper No. 8	Net +2%
		7. PU Coated Polyester Fabric(80 GSM)	2.0475 Sq. mtrs.
		8.TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net

RA concern may take necessary action subject to compliance of other usual conditions

Case No. 38	M/s AshimKar& Industries Pvt. Ltd.
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	HQ File : 01/84/050/00390/AM20
RLA File : 02/24/040/00130/AM/20	Lic.No.0210209598 Date: 06.12.2019
Decision : Committee considered the case as per agenda and noted that the firm has requested for re-fixation of norms vide letter dated 30.09.2020 as their case was approved in NC meeting No.17/AM20 dated 11.03.2020. Committee went through the details submitted in this case and decided to reject the firm's request and maintained status quo.	

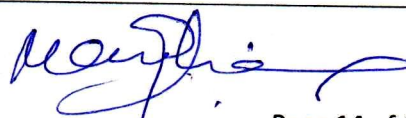
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Case No. 39	M/s Indian Apparels
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	HQ File :01/84/50/380/AM12- DES – V
RLA File :	Lic.No.0510316754 dated 07.02.2012
Decision : Committee considered the case as per agenda and noted that the firm has requested for re-fixation of norms vide letter dated 12.01.2021 as their case was approved in NC meeting No.25/AM13 dated 27.09.2012. Committee went through the details submitted in this case and decided to refer the case to O/o DCMSME for examination. The case stands deferred for re-listing.	

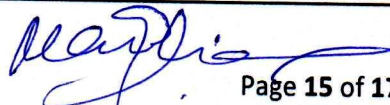
Case No. 40	M/s Indian Apparels
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	HQ File :01/84/50/379/AM12- DES – V
RLA File :	Lic.No.0510316752 dated 07.02.2012
Decision : Committee considered the case as per agenda and noted that the firm has requested for re-fixation of norms vide letter dated 12.01.2021 as their case was approved in NC meeting No.25/AM13 dated 27.09.2012. Committee went through the details submitted in this case and decided to refer the case to O/o DCMSME for examination. The case stands deferred for re-listing.	

Case No. 41	M/s Indian Apparels
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	HQ File :01/84/50/378/AM12- DES – V
RLA File :	Lic.No.0510316753 dated 07.02.2012
Decision : Committee considered the case as per agenda and noted that the firm has requested for re-fixation of norms vide letter dated 12.01.2021 as their case was approved in NC meeting No.25/AM13 dated 27.09.2012. Committee went through the details submitted in this case and decided to refer the case to O/o DCMSME for examination. The case stands deferred for re-listing.	

Case No.42	M/s. Bright Choice Overseas				
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/171/00297/AM20/DES.V				
RLA File : 03/94/095/00002/AM20/	Lic.No.0310834542 dated 29.01.2020				
Decision: Committee considered the case as per agenda and noted that firm vide their letter dated 06.01.2020 requested for amendment in norms of Special Advance Authorization No.0310834542 to reduce the export quantity of item at Sl. No.5 from 16490 Nos. to 8427 Nos. and addition of export item at Sl. No.5A of quantity 6506 Nos. which was approved in NC meeting no 15/AM20 actually held on 17.01.2020. Committee went through the details (CAD,Image and Measurement Chart of Export item at Sl. No.5A) and decided to rectify the norms as under:-					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
5.	Women's Pants made out of 96% Nylon + 4% Spandex woven fabrics Width: 56.50" (+/- 10%) GSM 175 (+/- 10%) Item No. WTP	8427 No	5.	96% Nylon + 4% Spandex woven fabrics Width: 56.60" (+/- 10%) GSM 175 (+/- 10%)	27387.75 Sq.Mtr.
5A	Mens Pants made out of 96% NYLON + 4% Spandex Woven fabrics width: 56.50" (+/-10%) GSM 175 (+/-10%) Item No. ADVP	6506 Nos.	5.	96% NYLON + 4% Spandex Woven fabrics width: 56.50" (+/-10%) GSM 175 (+/-10%)	21144.5 Sq.Mtr.
RA concern may take necessary action subject to compliance of other usual conditions					



Case No.43		M/s. A.P.D. Exports(SPL)		
NC Meeting No.05-AM21 dated 03.02.2021		F. No. 01/84/171/00495/AM-21/DES-V		
Decision: M/s. A.P.D. Exports vide their application Dated 18.01.2021 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms as under:-				
S.No.	Exports	QTY.	Import Item	Qty. Recommended
1	Gents Half Sleeve Shirt Made of 100% Polyester Dyed Woven Fabric GSM-79 (STYLE NO.P10542)	300 Nos.	100% Polyester Dyed Woven Fabric GSM-79 (Tolerance + or -10%)	2.75 Sq. Mtr./Pc
2	Gents Half Sleeve Shirt Made of 100% Polyester Dyed Woven Fabric GSM-85 (STYLE NO.P24548)	200 Nos.	100% Polyester Dyed Woven Fabric GSM-85 (Tolerance + or - 10%)	2.60 Sq. Mtr./Pc
3	Gents Half Sleeve Shirt Made of 100% Polyester Yarn Dyed Woven Fabric GSM-73 (STYLE NO.P24548)	100 Nos.	100% Polyester Yarn Dyed Woven Fabric GSM-73 (Tolerance + or - 10%)	2.60 Sq. Mtr./Pc
4	Gents Half Sleeve Shirt Made of 100% Polyester Dyed Woven Fabric GSM-83 (STYLE NO.P24547)	200 Nos.	100% Polyester Dyed Woven Fabric GSM-83 (Tolerance + or - 10%)	2.15 Sq. Mtr./Pc
5	Gents Half Sleeve Shirt Made of 100% Polyester Dyed Woven Fabric GSM-83 (STYLE NO.P22212)	300 Nos.	100% Polyester Dyed Woven Fabric GSM-83 (Tolerance + or - 10%)	2.73 Sq. Mtr./Pc
6	Gents Half Sleeve Shirt Made of 100% Polyester Printed Woven Fabric GSM-83 (STYLE NO.P22212)	300 Nos.	100% Polyester Printed Woven Fabric GSM-83 (Tolerance + or - 10%)	2.73 Sq. Mtr./Pc
7	Gents Half Sleeve Shirt Made of 91% Polyester 9% Elastane Yarn Dyed Woven Fabric GSM-102 (STYLE NO.P16595)	3000 Nos.	91% Polyester 9% Elastane Yarn Dyed Woven Fabric GSM-102 (Tolerance + or - 10%)	2.97 Sq. Mtr./Pc

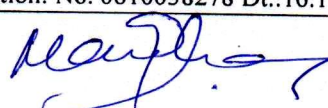

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8	Gents Half Sleeve Shirt Made of 92% Polyester 8% Elastane Dyed Woven Fabric GSM-115 (STYLE NO.P16595)	4000 Nos.	92% Polyester 8% Elastane Dyed Woven Fabric GSM-115 (Tolerance + or - 10%)	2.97 Sq. Mtr./Pc
9	Ladies Shirt (Full Sleeve) Made of 88% Polyester 12% Spandex Dyed Woven Fabric GSM-85 (STYLE NO.P16540)	150 Nos.	88% Polyester 12% Spandex Dyed Woven Fabric GSM-85 (Tolerance + or - 10%)	3.35 Sq. Mtr./Pc
10	Ladies Shirt (Full Sleeve) Made of 88% Polyester 12% Spandex Printed Woven Fabric GSM-85 (STYLE NO.P16540)	150 Nos.	88% Polyester 12% Spandex Printed Woven Fabric GSM-85 (Tolerance + or - 10%)	3.35 Sq. Mtr./Pc
11	Ladies Shirt (Full Sleeve) Made of 70% Polyester 22% Nylon 8% Spandex Yarn Dyed Woven Fabric GSM-99 (STYLE NO.P16540)	150 Nos.	70% Polyester 22% Nylon 8% Spandex yarn Dyed Woven Fabric GSM-99 (Tolerance + or - 10%)	2.95 Sq. Mtr./Pc
12	Ladies Shirt (Full Sleeve) Made of 91% Polyester 9% Elastane Yarn Dyed Woven Fabric GSM-102 (STYLE NO.P21734)	150 Nos.	91% Polyester 9% Elastane Yarn Dyed Woven Fabric GSM-102 (Tolerance + or - 10%)	2.95 Sq. Mtr./Pc
13	Ladies Shirt (Full Sleeve) Made of 100% Polyester Printed Woven Fabric GSM-53 (STYLE NO.P24495)	150 Nos.	100% Polyester Printed Woven Fabric GSM-53 (Tolerance + or - 10%)	3.50 Sq. Mtr./Pc

The Copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

Case No.44	M/s. Afflatus International (SPL)
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	F. No. 01/84/171/00493/AM-21/DES-V
	Adv. Authorization. No. 3110066243 Dated:12.07.2016
DECISION: Committee considered the case as per agenda and relevant documents and noted firm has requested for correction in import details as "100% Linen Printed Woven Fabric GSM 160(+/-10%)" instead of 100% Linen Printed Dyed Woven Fabric GSM 160(+/-10%)" and details of Export details as "Ladies Romper made of 100% Linen Printed Woven Fabric GSM 160(+/-10%) Style no. 962485 instead of Ladies Romper made of 100% Linen Printed Dyed Woven Fabric GSM 160(+/-10%) Style no. 962485" which was approved in NC Meeting No. 05-AM21 dated 03.02.2021. RA concern may take necessary action subject to compliance of other usual conditions	

Case No.45	M/s CHOWDHARY OVERSEAS LIMITED
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	F.No: 01/84/050/00474/AM16 – DES – V
RA F. No.06/24/040/00041/AM16/	Adv. Authorization. No. 0610038278 Dt.:16.12.2015

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Decision: Committee considered the case as per agenda and noted that R.A, Kanpur has submitted the Shipping Bills vide e-mail dated 10.02.2021. Committee went through the submitted documents and decided to request R.A., Kanpur to furnish the complete set of applications along with Advance Authorization. The case stands deferred for re-listing in next meeting.

Case No. 46	M/s S. K. Exports
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	HQ File :01/84/50/00518/AM19- DES – V
RLA File : 06/24//040/00019/AM19-Des-V	Lic.No. 0610038933 dated 31.07.2018
<p>Decision: Committee considered the case as per agenda and noted that the firms vide their letter dated 06.03.2020 has requested for fixation of norms as their case was rejected in Norms Committee Meeting No.10/84 dated 12.09.2019. Committee went through the details of the case and decided to ask the firm to furnish the following:-</p> <ol style="list-style-type: none"> 1. Proper CAD with number of bundle/pcs, efficiency mentioned. 2. Measurement Chart for each CAD. 3. CAD for shell and lining marked specifically <p>The case stands deferred for re-listing in next meeting.</p>	

Case No. 47	M/s RAGHUVIR EXIM LIMITED
NC Meeting No. 06/AM21 dated 18.02.2021 actually held on 01.03.2021	HQ File :01/84/50/00034/AM20- DES – V
RLA File :08/24/040/00019/AM20	Lic.No. 0810145070 Date:25.04.2019
<p>Decision: Committee considered the case as per agenda and noted that the firm vide their e-mail dated 06.01.2021 has requested for re-fixation of norms for 18% wastage with personal hearing as their case was approved in NC meeting no 03AM21 dated 17.09.2020. Committee went through the details of the case and decided to adhere that it has been already approved 2% wastage as per SIONJ-119.</p>	

